<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 279 OF 2017 & IA NO. 728 OF 2017

Dated: 6th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

| Municipal Corporation of Greater Mumbai Vs. | | | Appellant(s) | |
|---|---|--------------------------|---------------|--|
| Maharashtra Electricity Regulatory Commission & Ors. | | | Respondent(s) | |
| Counsel for the Appellant(s) : | Mr. Harinder Toor Mr. Simranjeet Singl Mr. R.D. Patsute (Re | | | |
| Counsel for the Respondent(s) : | Mr. Buddy A. Ranga | Mr. Buddy A. Ranganathan | | |

Mr. Buddy A. Ranganathan Mr. S. Venkatesh Ms. Anchal Arora for R-1

> Mr. Abhishek Munot Mr. Kunal Kaul for Tata Power

<u>ORDER</u>

At the request of learned counsel for the parties, we release this matter from the caption 'part-heard' as it was heard for some time in the other bench.

As agreed by learned counsel for the parties, list the Interim application for stay for hearing on <u>5th & 9th April, 2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk